

X

SL No. 13

IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH

Original Application No.106/2025/EZ
(Earlier O.A. No.233/2025/PB)
(I.A. No.63/2025/EZ)

IN THE MATTER OF:

News Item titled "Villagers demanding shifting of silicon factory from Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

... Applicant(s)

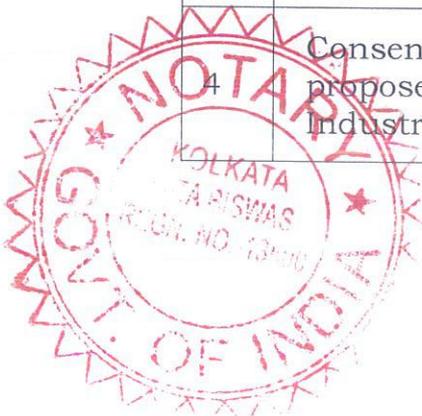
VERSUS

State of Arunachal Pradesh & Ors.

... Respondent(s)

INDEX

Sr. No.	Particulars of Document	Annexure Letter	Page No.
1.	Counter Affidavit on behalf of Respondent No. 7 (M/s. Alloycraft Industries LLP).		3-7
2	No Objection Certificate from the Office of the Addl. Deputy Commissioner.	R7/1	8
3	No Objection Certificate from the State Environment & Forest Department.	R7/2	9-10
4	Consent to Establish (CTE) for the proposed unit of M/s Alloycraft Industries LLP	R7/3	11-15



21 JAN 2026

ALLOYCRAFT INDUSTRIES LLP

James Agnew
Designated Partner

X

Sr. No.	Particulars of Document	Annexure Letter	Page No.
5	Google Map/Site Plan showing location of M/s Alloycraft Industries LLP unit, its distance from M/s Aether Alloys LLP (approx. 400 Mtrs) and from surrounding villages (3rd Mile - 17.66 Km, Rani Village - 10.75 Km).	R7/4	17-19
6	Copy of Partnership Deed/Authorization Letter in favour of the Deponent and Aadhar	R7/5	20-21

Filed through:

Ghanshyam Pandey

Ghanshyam Pandey
Advocate

E: ghanshyamlegal@gmail.com

ALLOYCRAFT INDUSTRIES LLP

Jane Gansal
Designated Partner



X

IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH

Original Application No.106/2025/EZ
(Earlier O.A. No.233/2025/PB)
(I.A. No.63/2025/EZ)

IN THE MATTER OF:

News Item titled "Villagers demanding shifting of silicon factory from
Niglok IGC appearing in The Arunachal Times dated 28.04.2025"

... Applicant(s)

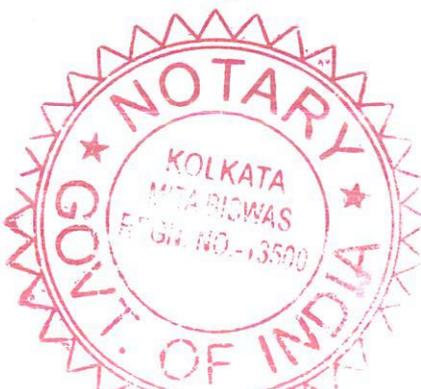
VERSUS

State of Arunachal Pradesh & Ors.

... Respondent(s)

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7
(M/S ALLOYCRAFT INDUSTRIES LLP)

I, Raunak Agarwal, son of Shri Saroj Agarwal, aged 35 years, by
occupation - business, Authorised Representative of M/s Alloycraft
Industries LLP, the Respondent No. 7 herein, having its registered office
at BE - 77, Salt Lake City, Sector - 1, Kolkata - 700 064, do hereby
solemnly affirm and state as under:

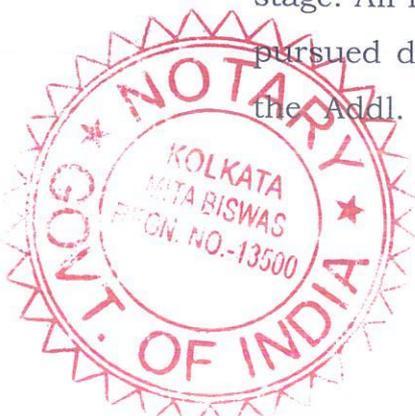


ALLOYCRAFT INDUSTRIES LLP

Raunak Agarwal
Designated Partner

X

1. That I am one of the designated partner of the respondent no. 7 and the authorised signatory herein. The deponent is conversant with the facts of the case and is competent to swear this affidavit.
2. That this Counter Affidavit is being filed in response to the allegations made in the Application and the proceedings initiated, inter alia, against the answering Respondent.
3. That it is submitted with utmost emphasis that the allegations contained in the complaint letter and the newspaper publication, which form the basis of the present Original Application, are entirely baseless, as the same are not pertaining to the answering Respondent No. 7, M/s Alloycraft Industries LLP. The answering Respondent is a distinct legal entity and its proposed unit at the Niglok Industrial Growth Centre is separate and independent.
4. That upon a perusal of the allegations, it is evident that the grievances pertain to the factory operated by M/s Aether Alloys LLP. The said allegations concerning adverse effects on health and livelihoods of nearby communities relate solely to the operations of M/s Aether Alloys LLP. The answering Respondent, M/s Alloycraft Industries LLP, is wrongly and erroneously implicated in these proceedings.
5. That with respect to the unit of M/s Alloycraft Industries LLP, it is categorically stated that there have been no allegations or complaints from any quarter whatsoever, including from the local villagers, regarding any environmental or operational issues.
6. That the project of M/s Alloycraft Industries LLP for establishing an additional silicon factory at Niglok IGC is in its pre-operational stage. All necessary statutory applications and clearances are being pursued diligently. The No Objection Certificates from the office of the Addl. Deputy Commissioner and the State Environment &



ALLOYCRAFT INDUSTRIES LLP

A handwritten signature in blue ink, appearing to read "James Garwood".

Designated Partner

X

Forest Department, as required, have been obtained and are attached herewith and marked as Letter R7/1 and R7/2 respectively.

7. That the answering Respondent respectfully states that all mandatory compliances under the applicable environmental and industrial laws are being undertaken and complied. It is clarified that the Consent to Operate (CTO) and the Factory License are to be obtained and will be received only after the plant is constructed and ready for production, i.e., on commencement of operations, as per standard procedure. The unit has not reached that stage and no operations are being done presently. Copy of Consent to Establish (CTE) are annexed hereto and marked with Letter R7/3.
8. That the answering Respondent further states that the proposed factory site of M/s Alloycraft Industries LLP is located approximately 400 meters away from the unit of M/s Aether Alloys LLP. The distances from the surrounding villages, namely 3rd Mile (17.66 Km) and Rani Village (10.75 Km), clearly that the proposed location is not in close proximity to residential habitations. Copy of the google map showing the distance is annexed hereto and marked with Letter R7/4.
9. Google Map/Site Plan showing location of M/s Alloycraft Industries LLP unit, its distance from M/s Aether Alloys LLP (approx. 400 Mtrs) and from surrounding villages (3rd Mile - 17.66 Km, Rani Village - 10.75 Km).
10. That it is reiterated that no complaints have been received by or against M/s Alloycraft Industries LLP regarding its Environmental Clearance, public consultation process, or environmental impact assessment. Furthermore, since the factory is not in operation, the question of it causing any air or water pollution does not arise.



ALLOYCRAFT INDUSTRIES LLP

Jane Jaywal
Designated Partner

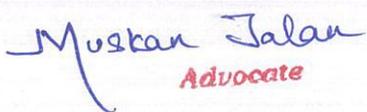
X

- 11. That the answering Respondent has not received any complaint or notice from any statutory authorities alleging any violation or non-compliance by its proposed unit.
- 12. That in view of the aforesaid facts, the impleadment of M/s Alloycraft Industries LLP as Respondent No. 7 in the present Application is misconceived and amounts to misjoinder of a party against whom no cause of action exists. The allegations pertain to a different entity altogether as such the answering respondent respectfully prays that the respondent no. 7 may be deleted/discharged from the array of parties in the present Original Application No. 160 of 2025/EZ.
- 13. That the statement made in paragraph no. 1 to 2, 9 are matters of record and the statement made in paragraph no 3 to 8 are information derived from record, and the rest thereof are my humble submissions before this Hon'ble Tribunal.

ALLOYCRAFT INDUSTRIES LLP

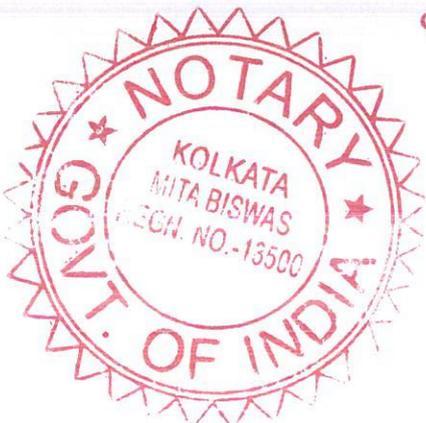
 Designated Partner

Deponent

Identified by me

 Advocate

Solemnly Affirmed & Declared Before
 me on Identification of Dd's Advocate


MITA BISWAS NOTARY
 Govt. of India. Regd. No 13500

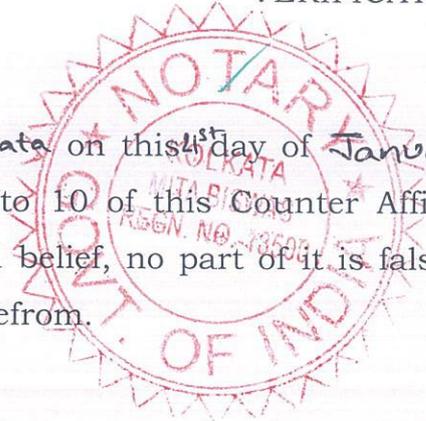


21 JAN 2026

X

VERIFICATION

Verified at ~~Kolkata~~ on this ~~4th~~ day of ~~January~~, 2025, that the contents of paragraphs 1 to 10 of this Counter Affidavit are true and correct to my knowledge and belief, no part of it is false, and nothing material has been concealed therefrom.



ALLOYCRAFT INDUSTRIES LLP

Jay Prakash
Designated Partner

DEPONENT

(Authorised Signatory

for M/s Alloycraft Industries LLP, Respondent No. 7)



✘

347

Annexure - R7/1



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER :: RUKSIN
EAST SIANG DISTRICT

NO.RKN/IND-02//2025

Dated Ruksin, the 3rd March'2025

TO WHOM IT MAY CONCERN

This is to certify that there is no objection from this office for the establishment of Ferro Alloys Plant at Industrial Growth Centre Niglok, under Ruksin Circle, East Siang District Arunachal Pradesh.

Certified that this NOC is being issued to Alloycraft Industries LLP, TN Towner, shop 15, 2nd Floor. A.T. Road, Paltan Bazar, Guwahati-781001, Assam after scrutiny of necessary documents submitted to this office.

(J. Modi) EAC
for Addl. Deputy Commissioner
Ruksin
Addl. Deputy Commissioner
RUKSIN
East Siang District (A.P)



ALLOYCRAFT INDUSTRIES LLP

Designated Partner

✕

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF FORESTS AND ENVIRONMENT CLIMATE CHANGE
::PASIGHAT::

TO WHOM IT MAY CONCERN



This is to certify that the undersigned has NO OBJECTION for establishment of a Ferro Alloy Unit by Alloycraft Industries LLP, at IGC Niglok, East Siang District, Arunachal Pradesh. Hence, Department has no objection for issue of Ferro Alloys Plant .

PFD/110/IND/2017/ 7996

Dated, Pasighat the 25/02/2025

Divisional Forest Officer
Pasighat Forest Division
Pasighat



ALLOYCRAFT INDUSTRIES LLP

Designated Partner

TO WHOM IT MAY CONCERN

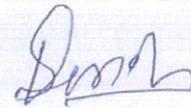
This is to certify that there is no objection from the undersigned for the Establishment of Ferro Silicon/ Ferro Alloys Industry at IGC Niglok under Ruksin Circle, East Siang Dist.

Certified that this NOC is being issued to **M/s. Alloycraft Industries LLP.**

We wish the Company very best of luck for the future endeavours.

Date : 25-02-2025

Place: Niglok



Sri Talung Saroh

HGB, Niglok

Sri Talung Saroh
HGB, Niglok Village
East Siang District (A.P)



ALLOYCRAFT INDUSTRIES LLP



Designated Partner

Annexure - 27/3

SCHEDULE - V
 [See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN



No. APSPCB- 328/2025/AILLP/ 1435 - 39

Date 02/07/2025

CONSENT ORDER

Consent to Establish under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof and operation under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. (Herein after referred to as "the Acts", "the Rules").

Consent to establish (CTE) is hereby granted to M/s Alloycraft Industries LLP for establishment of a Ferro Silicon Manufacturing Unit of 29,900 TPA capacity at Industrial Growth Centre, Niglok, PO/PS: Ruksin, East Siang District, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to establish (CTE) is granted for a period of 3 (Three) years w.e.f 02.07.2025 to 01.07.2028 after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.

2. The Consent is valid for the manufacture of the following products/by - products with the capital investment of (land, Building & machinery) of Rs.227 Cr.

Sl.No.	Product	Maximum Quantity (in TPA)
	Ferro Silicon	29,900



[Signature]
 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

ALLOYCRAFT INDUSTRIES LLP
[Signature]
 Designated Partner

3. The Industry falls under Orange category of the Arunachal Pradesh Water (Prevention & Control of Pollution) (Amendment) Rules 2020 as per schedule- VIII of notification.
4. Furnace Transformer Capacity of the plant shall be as per the given specifications:

Sl. No	Submerged Electric Arc Furnace (SEAF)	Quantity	Furnace Transformer Capacity
1.	21 MVA (Mega Voltage Ampere)	2 Nos.	42 MVA
Total			42 MVA

5. This order is subject to the provisions of "the Acts" and "The Rules" and orders made the under and further subject to the terms and conditions incorporated in the **Schedule A & B** enclosed to this order.
6. Self Monitoring Schedule:

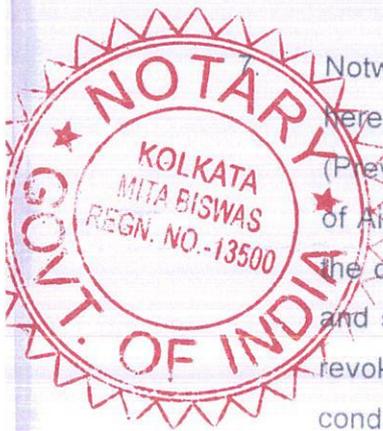
Applicant shall get the samples of treated effluents/ emissions hazardous wastes/ leachates analyzed from the laboratory recognized by the SPCB/PCC/CPCB/ MoEF& CC, New Delhi and confirm to the limits stipulated. Test report shall be sent to the State Pollution Control Board. Analysis frequency could be different for various sources as may be specified by the Board.

Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.

ALLOYCRAFT INDUSTRIES LLP

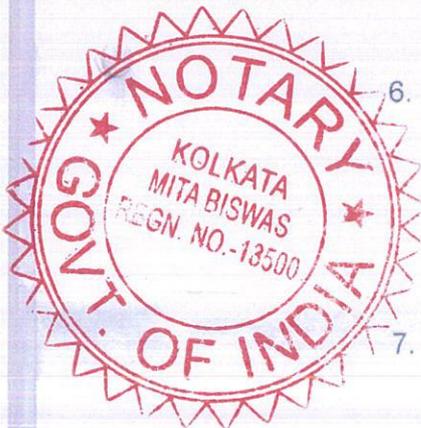
Jam Yain
Designated Partner

(Koj Rinya IFS)
Member Secretary
Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun



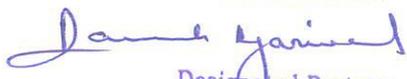
SCHEDULE-A

1. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, process employed, quantity of trade effluents & quantity of emissions etc.
2. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
3. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof.
4. The applicant shall submit Environment Statement in Form-V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
5. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per the provision of Law/act in case if non-compliance of any order/directive issued at any time and /or violation of the terms and conditions of this consent order.
6. The applicant shall furnish to the visiting officer and/or the order any information regarding the construction, installation or operation of the effluent treatment system /air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
7. All the rules & regulations notified by the Ministry of Environment, Forests & Climate Change, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
8. The industry shall put up sign board (6 X 4 ft) at publicly visible place at the main gate indicating products, effluents discharge standards, air emission standards, hazardous waste quantities and




 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

ALLOYCRAFT INDUSTRIES LLP


 Designated Partner

validity of CTE and exhibit the same at prominent place in the factory premises.

9. The applicant shall provide appropriate Rain Water Harvesting Systems on the available upstream portion of the plant site.
10. At any time during the inspection of Pollution Control Board Officers or any licensing /servicing authorities/if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.

SCHEDULE-B

WATER POLLUTION:

1. The source of the water is Bore well. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No	Purpose	Quantity (in KLD)
1.	Industrial Cooling/DM Plant/RO Plant	160 KLD
2.	Domestic	7 KLD
	Total	167 KLD

Separate meters with necessary pipe line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR POLLUTION:

1. The emissions shall not contain constituents in excess of the prescribed limited mentioned below:

Chimney No.	Parameter	Emission Standards
	Particulate Matter	50 mg/Nm ³

2. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 $\mu\text{g}/\text{m}^3$, PM 2.5 (Particulate Matter size less than 2.5 μm)-60 $\mu\text{g}/\text{m}^3$; SO₂-80 $\mu\text{g}/\text{m}^3$, NO_x-80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPC Notification in force.

ALLOYCRAFT INDUSTRIES LLP

James Yansel
Designated Partner



~~15~~

- 3. The industry shall install continuous online stack monitoring system to the stack attached to Submerged Arc Furnace of capacity 21 MVA when operational and the same shall be connected to the APSPCB website.

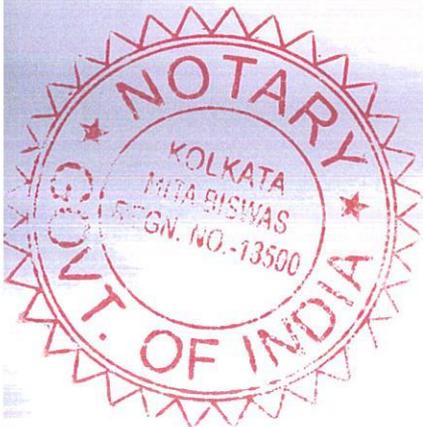
GENERAL:

- 1. The industry shall not manufacture any product, other than those mentioned in the CTE.
- 2. The industry shall provide close shed for storage of raw materials i.e quartz, charcoal, scrap, mill scale powder. There shall not be open storage of raw materials in the premises.
- 3. The industry shall provide concrete/asphalt roads to control fugitive emissions.
- 4. The raw material conveyor belt shall be covered with M.S sheet.
- 5. The industry shall cover the vibrating screens which are installed for screening the raw material to control fugitive emission.
- 6. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

Sl. No	Name of the Waste	Disposal Option
01.	Alloy melting slag (Ferro silicon Slag)	Sold to cast iron foundries
02.	Cleaning process rejects	Recycled into production process

- 7. The industry shall complete development of green belt in an area of 33 % of the total area with adequate width and density along the boundary of the industry.

Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun



ALLOYCRAFT INDUSTRIES LLP

James James
Designated Partner

~~X~~

6

No. APSPCB- 328/2025/AILLP/1435-39

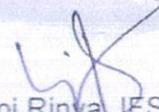
Date 02/07/2025

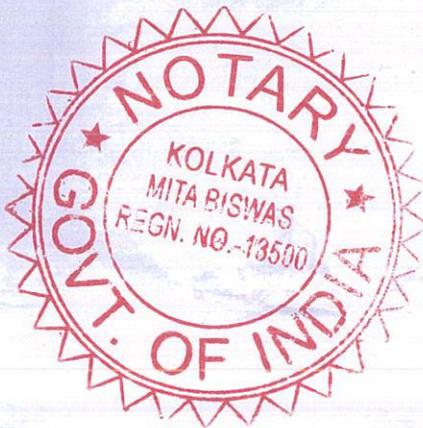
To,

✓ Shri Girish Kumar Dhanuka (CEO)
M/s Alloycraft Industries LLP
Plot No.20, 21,33,34,45
Industrial Growth Center, Niglok-Ngorlung
PO/PS Ruksin, East Siang District
Email:allycraftind@gmail.com

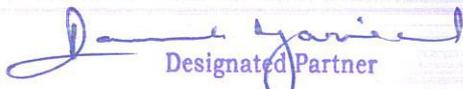
Copy to:-

1. The Director of Industries, Govt. of A.P, Itanagar for kind information.
2. The Deputy Commissioner, Pasighat, Govt. of A.P, East Siang District for kind information.
3. The Project Manager, Industrial Growth Center Niglok-Ngorlung, PO/PS Ruksin, East Siang District for kind information.
5. Office copy.


(Koj Rinya IFS)
Member Secretary
Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun



ALLOYCRAFT INDUSTRIES LLP


Designated Partner



GOVT.

N27°53'8.16"
E95°14'29.76"
Image © 2026 Airbus

3.84"

N27°53'34.08"

James Young
Designated Partner

Annexure - K714

LP



ALLOYCRAFT INDUSTRIES LLP
Designated Partner



ALLOYCRAFT INDUSTRIES LLP
Designated Partner

ALLOYCRAFT INDUSTRIES LLP

BE-77, SALT LAKE CITY, SECTOR-1, KOLKATA - 700064
 LLPIN: ABC-9130 EMAIL ID: alloycraftind@gmail.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF ALLOYCRAFT INDUSTRIES LLP HELD AT BE-77, SALT LAKE CITY, SECTOR - 1, KOLKATA - 700064 ON FRIDAY THE 29TH DAY AUGUST, 2025 AT 11.00 A.M.

"RESOLVED THAT consent of the Designated Partners of the LLP be and is hereby accorded to authorise Mr. Raunak Agarwal (DIN: 02942756), Designated Partner of the LLP to take all necessary steps in the name of and on behalf of the LLP in the matters instituted/ to be instituted against the company and to sign and execute any plaint, petitions, affidavits, vakalatnamas, forms, undertaking, resolutions and any other documents/submissions relating thereof in/ or before National Green Tribunal, Eastern Zone Bench, Kolkata.

"RESOLVED FURTHER THAT Mr. Raunak Agarwal (DIN: 02942756), Designated Partner of the LLP be and is hereby severally authorised to do all such other acts, deed and things as may be necessary or incidental to give effect to the above."

"CERTIFIED TRUE COPY"

For and on behalf of,

ALLOYCRAFT INDUSTRIES LLP

ALLOYCRAFT INDUSTRIES LLP

Kiran Agarwal

Designated Partner

Kiran Agarwal
 Designated Partner
 DIN: 00818916



ALLOYCRAFT INDUSTRIES LLP

Jane Jarvis
 Designated Partner

भारत सरकार
Government of India

आधार

Issue Date: 17/10/2012



RAUNAK AGARWAL
DOB: 25/08/1990
Male



8706 1676 8414

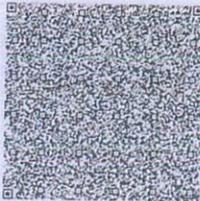
मेरा आधार, मेरी पहचान

भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

AADHAAR

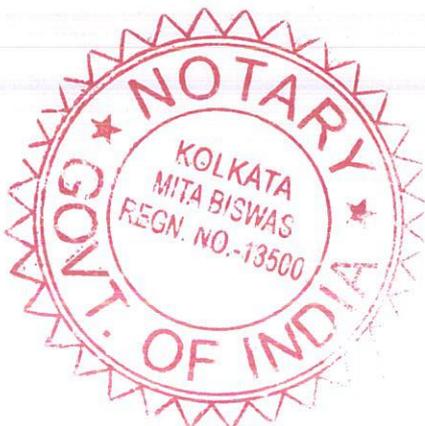
Print Date: 28/08/2021

Address: S/O Saroj Agarwal, 3rd FLOOR,
2, ROWLAND ROAD, L.R.Sarani, Kolkata,
West Bengal, 700020



8706 1676 8414

1947 help@uidai.gov.in www.uidai.gov.in



ALLOYCRAFT INDUSTRIES LLP

James Agarwal
Designated Partner



VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

District: _____

Constitutional Writ Civil Criminal Revision
Appelhte Jurisdiction

Original Application No. 106/2025/EZ
of 20
(Earlier O.A. No. 233/2025/PB)

NEW ITEM TITLED "VILLAGERS DEMANDING SHIFTING OF SILICON FACTORY FROM NIGLDR IGC - APPEARING IN THE ARUNACHAL TIMES DATED 28.04.2025

Appellant
petitioner

-Versus-

I Ravnak Agarwal, Designated partner of

Respondent
Opposite Party

Vakalatnama on behalf of Alloycraft Industries LLP

Know all men by these presents that by Vakalatnarna, I/We appoint the Advocates noted below or any one of them my/ our lawful Advocate or Advocates for filing the memorandum or appeal or petition/ of entering appearance in the above matter for appearing, conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions Mith permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I /We further say that any act done by my/ our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/ our own true and lawful act. And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/ us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vokalatnama on this the 21st day of, January 2026.

Ghanshyam Pandey
Muskan Jaiswal
Advocates

Ghanshyam Pandey
Advocate
F/2627/2021
NAME OF THE ADVOCATE

ALLOYCRAFT INDUSTRIES LLP
Ravnak Agarwal
Designated Partner



ALLOYCRAFT INDUSTRIES LLP
Ravnak Agarwal
Designated Partner

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF ALLOYCRAFT INDUSTRIES LLP HELD AT BE-77, SALT LAKE CITY, SECTOR - 1, KOLKATA - 700064 ON FRIDAY THE 29TH DAY AUGUST, 2025 AT 11.00 A.M.

"RESOLVED THAT consent of the Designated Partners of the LLP be and is hereby accorded to authorise Mr. Raunak Agarwal (DIN: 02942756), Designated Partner of the LLP to take all necessary steps in the name of and on behalf of the LLP in the matters instituted/ to be instituted against the company and to sign and execute any plaint, petitions, affidavits, vakalatnamas, forms, undertaking, resolutions and any other documents/submissions relating thereof in/ or before National Green Tribunal, Eastern Zone Bench, Kolkata.

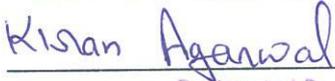
"RESOLVED FURTHER THAT Mr. Raunak Agarwal (DIN: 02942756), Designated Partner of the LLP be and is hereby severally authorised to do all such other acts, deed and things as may be necessary or incidental to give effect to the above."

"CERTIFIED TRUE COPY"

For and on behalf of,

ALLOYCRAFT INDUSTRIES LLP

ALLOYCRAFT INDUSTRIES LLP



Designated Partner

Kiran Agarwal
Designated Partner
DIN: 00818916